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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.707/99

DATE OF ORDER : 06-05-1999

Between :-

Linimol Joseph

... Applicant

And

1. The Chairman,  
Railway Recruitment Board,  
18 Millers Road, Bangalore-500 046.
2. The Chairman,  
Railway Recruitment Board,  
IRISET Complex, Tarnaka Road,  
Sec'bad-500 017.
3. The Divisional Personnel Officer,  
S.C.Railway, Guntakal Division,  
Guntakal.
4. Sr.Divisional Mech1.Engineer,(C&W),  
Guntakal Division, Guntakal.
5. The Chief Personnel Officer,  
S.C.Railway, Rail Nilayam, Sec'bad.

... Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri N.N. Dora *By*

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

*J.R* (Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

... 2.

- 2 -

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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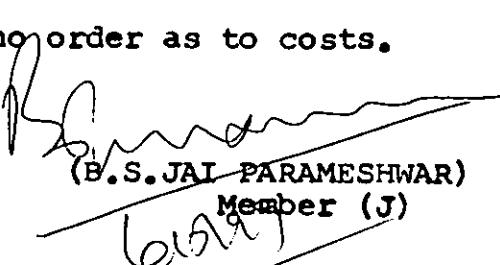
Heard Sri S.Ramakrishna Rao for the applicant and  
Sri NR Devaraj for the Respondents.

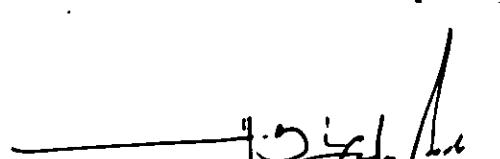
2. The facts of this case are identical to those contained in OA 661/99 which was disposed of on 29.4.1999.

3. The following directions were given in the said OA :-

"The applicant if so advised, may submit a detailed representation to the impugned show cause notice dt. 21.4.1999 within the stipulated time. If such a representation is received from the applicant within the stipulated time, the same should be disposed of in accordance with the rules. If it is decided to terminate the services of the applicant after the perusal of the representation of the applicant, such an order shall come into force only after 20 days of the receipt of the order by the applicant."

4. It is directed that the above ~~instructions~~<sup>directions</sup> will be followed in the present OA as well. Thus the OA is disposed of with no order as to costs.

  
(B.S.JAL PARAMESHWAR)  
Member (J)

  
(H.RAJENDRA PRASAD)  
Member (A)

Dated: 6th May, 1999.

Dictated in Open Court.

av1/

*Amir*  
7/5/99

1ST AND 2ND COURT

COPY TO:-  
1. HONJ

2. HHRP M(A)

3. HSSP M(J)

4. D.R. (A)

5. SPARE

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD  
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN  
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR  
MEMBER (J)

ORDER: 8595

ORDER / JUDGEMENT

MA / RA / CP NO.

in

DA. NO. 707159

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

D.A. CLOSED.

DISPOSED OF WITH DIR. कानूनी प्रशासनिक अधिकारण  
Central Administrative Tribunal  
प्रबन्ध / DESPATCH

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS. हैदराबाद न्यायालय  
HYDERABAD BENCH

SRR

17 MAY 1999

हैदराबाद न्यायालय  
HYDERABAD BENCH

10 (TEN) Co No